

(c) the number of the strikes that were declared illegal by the Industrial Relations Machinery and details thereof, colliery-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) to (c) The information is being collected and will be laid on the Table of the House.

According to Industrial Disputes Act, 1947, the powers to declare a strike illegal or otherwise vest with the Labour Courts and not with the Central Industrial Relations Machinery.

Relaxation of Ban on Recruitment in P & T Department

4015. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Posts and Telegraphs Department sought the relaxation of the ban on the recruitment or the creation of new Post since its imposition in 1984, for the opening of any Sub-Post Office/EDSO/EDBO, for Divisional office or Head Office in any postal circle of the country;

(b) if so, the details thereof and the response of the Ministry of Finance to the request of the Posts and Telegraphs Department.

(c) if not, whether any such request would be made for some genuine cases pending with the Posts and Telegraphs Department; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) and (b) Yes, Sis Relaxation was sought twice, once for opening 50 branch Post Offices in tribal and backward areas of the country and secondly for opening 14 departmental sub-offices, 11 extra departmental branch offices and for upgrading 2 extra departmental sub-offices into departmental sub-offices. Relaxation was approved by the Ministry of Finance on both the occasions.

(c) and (d) Does not arise.

सार्वजनिक क्षेत्र के उपक्रमों द्वारा श्रम कानूनों का उल्लंघन

4016. श्री मोहम्मद इस्माइल : क्या श्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार के समाज कल्याण मंत्रालय के अधीन सार्वजनिक क्षेत्र के उपक्रमों द्वारा श्रम कानूनों का खुलेआम उल्लंघन किया जा रहा है ; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, और इस मामले में क्या कार्यवाही की गई है ?

श्रम और पुनर्वासि मंत्री (श्री वीरेन्द्र पाटिल) : (क) और (ख) अपेक्षित सूचना एकत्र की जा रही है और यथा समय सदन की मेज पर रख दी जाएगी ।

Drugs and Drug Intermediates Manufactured in Public Sector and Their Prices

4017. SHRI J. S. PATIL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the bulk drugs and drug intermediates manufactured by public sector undertakings in the country;

(b) the price approved vis-a-vis international price of the bulk drugs and drug intermediates produced by them;

(c) the reasons of such price difference, if any; and

(d) the reaction of Government thereto ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) and (b) A Statement showing the major bulk drugs and drug intermediates produced by the Public Sector Companies,